

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
CP/10/ND/2023

IN THE MATTER OF:

Heena Yadav ... Petitioner
Versus
Yogeshwar Consultancy India Private limited ... Respondent

Under Section 241(1) & 242(4) of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Mohit Yadav, Ms. Heena Yadav, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No one has appeared on behalf of the petitioner. It is seen from the order dated on 28.11.2023, also no one was present on behalf of the petitioner.

Later, 03:03 P.M., Mr. Mohit Yadav, Learned Counsel for the petitioner has appeared and submitted that due to technical glitch, he could not join the video-conference, when the matter was called out and request to mark his attendance. Petitioner is directed to comply with the order dated 28.02.2023.

Let this matter be posted to **27.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)